

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III (SPECIAL BENCH)**

**Item No.331**  
CAA-113(ND)/2022

**IN THE MATTER OF:**

Gulati Infratech Pvt Ltd. AND Gulati Luxury Hotels Pvt Ltd.

.... **APPLICANT/PETITIONER**

**SECTION**  
**U/s 230-232**

**Order delivered on 13.01.2023**

**CORAM:**  
**SHRI ATUL CHATURVEDI**  
**MEMBER (TECHNICAL)**

**SHRI PRAVEEN GUPTA**  
**MEMBER (JUDICIAL)**

**PRESENT:**

For the Applicant	: Mr. Amit Goel, Ms. Deepali Mittal, Advocates
For the OL	: Ms. Hemlata Rawat Counsel for OL
For the I.T. Department	: Mr. Ruchir Bhatia Sr. Standing Counsel, Mr. Shlok Chandra Jr. Standing Counsel, Mr. Keshav Garg Advocates for Income Tax Department

**ORDER**

This is a second motion petition. The statutory Authorities i.e., RD, ROC Income-tax and official Liquidator to file their report.

Let this matter be adjourned for further consideration.

List on **16.02.2023**.

Sd/-  
**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

Sd/-  
**(PRAVEEN GUPTA)**  
**MEMBER (JUDICIAL)**